

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
(Tenth Lok Sabha)

**FORTY-FIRST REPORT**

(Presented on 17-5-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-first Report.

2. The Committee met on 15 May, 1995 for—

- I. Incorporation of recommendation regarding examination of Constitution (Amendment) Bill contained in the Fortieth Report of the Committee, which was presented to the House on 10 May, 1995 but could not be adopted as the sitting of Lok Sabha for 12 May, 1995 was cancelled.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

**Incorporation of recommendation regarding examination of Constitution (Amendment) Bill contained in the Fortieth Report**

3. The Committee recommend that the recommendation contained in their Fortieth Report regarding examination of Constitution (Amendment) Bill, now included in this Report as follows, may be agreed to.

**Findings of the Committee**

✓ The Constitution (Amendment) Bill, 1995 (*Amendment of articles 101 and 190*) by Shri M.V.V.S. Murthy.

The Bill seeks to amend articles 101 and 190 of the Constitution with a view to empowering the electors of a constituency to recall their elected representative to the House of the People or to the Legislative Assembly of a State if more than fifty per cent. of such electors exercise their right to recall him from the House of the People or the Legislative Assembly of a State, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

**Classification and allocation of time to Bills**

4. The Committee then considered classification and allocation of time to four Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1995 (*Amendment of the Schedule*) by Shri Vilas Muttemwar.
- (2) The Safai Karamcharis Small Scale Industries Development Corporation Bill, 1995 by Shri Mangal Ram Premi.
- (3) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 1995 (*Insertion of new section 9A*) by Shri Surendra Pal Pathak.

The Committee further recommend that the remaining Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### **Recommendations**

6. The Committee recommend that—

- (i) Shri M.V.V.S. Murthy be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

**NEW DELHI;**  
**May 15, 1995**

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**Vaisakha 25, 1917(Saka)**

**S. MALLIKARJUNAIAH,**  
**Chairman,**  
**Committee on Private Members'**  
**Bills and Resolutions.**

## APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Electropathy System of Medicine (Recognition) Bill, 1994 by Shrimati Saroj Dubey.	114 of 1994	B	2 hours
2.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1995 ( <i>Amendment of the Schedule</i> ) by Shri Vilas Muttemwar.	4 of 1995	A	2 hours
3.	The Safai Karamcharis Small Scale Industries Development Corporation Bill, 1995 by Shri Mangal Ram Premi.	29 of 1995	A	2 hours
4.	The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 1995 ( <i>Insertion of new section 9A</i> ) by Shri Surendra Pal Pathak.	28 of 1995	A	2 hours